



**Central Administrative Tribunal
Principal Bench, New Delhi**

**C.P. No. 378/2019
in
O.A. No. 791/2019**

This the 7th day of February, 2020

**Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)
Hon'ble Mr. Pradeep Kumar, Member (A)**

1. Krishan Pal Sharma, Aged-47 Years, 'C'
S/o Late Sh. Sukhbir Sharma,
Working as Lab Assistant
In R.S.B.V. Kalyanvas, Delhi
R/o 40-D, Pkt-B, Delhi Govt. Official Flats,
Mayur Vihar, Phase-II, Delhi-91
2. Gopal Dutt, Aged- 54 Years, 'C'
S/o Late Sh. Keshav Dutt Sharma,
Working as Lab Assistant
In SKV Dayanand Road,
Darya Ganj, New Delhi.
R/o Flat No.1255, Type-II, D.A. Flats,
Gulabi Bagh, Delhi.
3. Manoj Kumar Tomar, Aged- 45 Years, 'C'
S/o Late Sh. S.P. Singh,
Working as Lab Assistant in Govt. S.K.V. No.2,
C-Block, Yamuna Vihar
R/o B-5/115, Ground Floor, Yamuna Vihar,
Delhi.
4. Sukh Pal, Aged- 55 Years, 'C'
S/o Sh. Ram Prasad,
Working as Lab Assistant in Govt. S.K.V.
Gokalpuri, Delhi.
R/o E-133, Gali No.02,
Ramaba Ambadkar Mohalla,
Johnpuri, Delhi-110094



5. Satish Kumar, Aged-51 Years, 'C'
 S/o Sh. Ram Chandar,
 Working as Lab Assistant
 in Govt. Co-ed. Sec. School,
 F-Block, Vikaspuri, Delhi
 R/o V.P.O Luksar, Distt. Jhajjar,
 Tehsil Bahadur Garh (Haryana)
6. Mir Mustaq Ahmed, Aged-52 Years, 'C'
 S/o Late Sh. Gulam Rashul,
 Working as Lab Assistant in S.K.V. No.1
 Zeenat Mahal, Kamla Market, New Delhi.
 R/o House No.573, Gali No.19, B-Block,
 Shiv Kunj, Sant Nagar, Burari, Delhi.
7. Abdul Kadir, Aged- 54 Years, 'C'
 S/o Late Sh. Deen Mohammad,
 Working as Lab Assistant in RPVV Kishan Ganj,
 Delhi-110007
 R/o Flat No.805, Type-I, Gulabi Bagh, Delhi
8. Naresh Kumar, Aged- 49 Years, 'C'
 S/o Late Sh. Suraj Pal,
 Working as Lab Assistant in Dr. Rajender Prasad
 Sarvodaya Vidyalaya, President Estate, New
 Delhi.
 R/o House No.131, Village Kundli, Geeta Colony,
 Delhi.
9. Rajinder Singh, Aged-56 Years, 'C'
 S/o Sh. Nathu Singh,
 Working as Lab Assistant in S.K.V. Kanya
 Vidyalaya No.1,
 C.R. Das, New Seelampur, Delhi-53
 R/o H.No.173/A, Gali No.11, Shiv Mandir
 Vazirabad,
 Delhi-110054
10. Bhupender Singh, aged 48 years, 'C'
 S/o Sh. Raj Singh,
 Working as Lab. Assistant in GGSS School,
 Patodi House, Daryaganj, New Delhi-2
 R/o Vill. & PO Lehrara, Distt. Sonipat (Har.).



11. Naveen Singh Bisht, aged 55 years, 'C'
S/o Sh. D.S. Bisht,
Working as Lab. Assistant in GGSS School,
Bela Road, Daryagang, New Delhi
R/o H. No. 2, SKV Daryanand Road Staff
Quarters,
Daryaganj, New Delhi-2.

...Applicants

(By Advocate: Sh. Yogesh Sharma)

VERSUS

1. Sh. Vijay Kumar Dev
Chief Secretary,
Govt. of NCT of Delhi
I.P. Estate, New Delhi.
2. Sh. Punya Salila Sarivastva
Secretary, Service Department,
Govt. of NCT of Delhi,
New Secretariat,
New Delhi.
3. Sh. Sanjay Goel,
Director, Directorate of Education,
Govt. of NCT of Delhi,
Old Secretariat,
Delhi-54
4. Dr. C. Chandramauli
Secretary,
Department of Personnel & Training,
Ministry of Personal Public Grievances &
Pension,
Govt. of India, North Block, New Delhi.
5. Sh. Rajiv Gauba,
Secretary,
Ministry of Home Affairs,
Govt. of India, North Block, New Delhi.



6. Sh. Rajiv Kumar
 Secretary,
 Ministry of Finance,
 Department of Expenditure,
 Govt. of India, North Block, New Delhi.

... Respondents

(By Advocate: Ms. Esha Mazumdar)

ORDER (Oral)

Hon'ble Mrs. Justice Vijay Lakshmi, Member (A):

The applicants have preferred the CP alleging that the order passed by this Tribunal have not been complied with.

2. The respondents in compliance of the order of this Tribunal have already passed the order dated 11.07.2019 and thereafter another order dated 12.12.2019.

3. However, learned counsel for the applicants pleads that the Tribunal's directions have not been complied with.

4. Matter has been heard. Sh. Yogesh Sharma, learned counsel appeared on behalf of the applicants. Ms. Esha Mazumdar, learned counsel appeared on behalf of the respondents.



5. Prima facie, it appears that there is substantive compliance of the directions of the Tribunal, however, if the applicants have any subsisting grievances, they can be granted liberty to re-agitate the matter by filing the OA.

6. After arguing the matter for some time, the learned counsel for the applicants sought permission of the court to withdraw the CP with liberty to prefer another OA if there is any subsisting grievance in respect of order by Tribunal.

7. Accordingly, CP is closed as withdrawn with the aforesaid liberty. Notices are discharged.

(Pradeep Kumar)
Member (A)

(Justice Vijay Lakshmi)
Member (J)

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